



2026:AHC:20849

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1239 of 2026

Shiv Mangal Yadav

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Farha Naqvi, Khurshed Alam
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Khurshed Alam, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that the writ petitioner was appointed as a Constable on 15.08.1981 and he was accorded promotion as Head Constable and Sub-Inspector and superannuated on 30.06.2021, but the writ petitioner has not been paid the notional increment and leave encashment.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner is to be decided at the first instance by Respondent no.2.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

January 30, 2026

N.S.Rathour

(Vikas Budhwar,J.)